

Annexure-3

**Name of the corporate debtor: EURO WOOD LUMBER PRIVATE LIMITED; Date of commencement of CIRP:07.03.2024 ;
List of creditors as on:31.03.2024**

**List of operational creditors (Government dues)
(Amount in ₹)**

Sl. No	Details of claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, th at may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	State Tax, Gujarat	Gujarat	28.03.2024	92,78,516.00	92,78,516.00	Secured Operational Creditor	No	NA	0	0	0	0	

Notes :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of claim based on the information available with him. The interim resolution professional or resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he came across additional information warranting such revision.

2 The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information /evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.